

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 1196**

TO BE ANSWERED ON 06.12.2021

Regulation of Fee Structure

1196. SHRI ARVIND DHARMAPURI:

Will the Minister of EDUCATION be pleased to state:

- (a) whether there is any law that regulates the fee structure of both the private and Government Indian educational institutions;
- (b) if so, the details thereof;
- (c) if not, whether the Government is contemplating on the creation of national legislation for the regulation of fees in India; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

(a) to (d): Education is a subject in the Concurrent List of the Constitution and schools, other than those owned / funded by Central Government, are under the jurisdiction of the State Governments. Thus, the matter relating to fees and its components in schools are regulated in terms of Rules and Instructions of the State Government concerned. So far as schools affiliated to Central Board of Secondary Education (CBSE) are concerned, Rule 7.6 of Affiliation Bye-Laws, 2018 states that the acts and regulations of the Central and State/UT Governments enacted/framed in connection with regulation of fee in respect of the various categories of the schools situated in the State are applicable to the school affiliated with CBSE.

The University Grants Commission (UGC) has not prescribed any fee structure for the universities. Fee is decided either by the State Government or by the university concerned in accordance with the provisions of their Act and Statutes.
